

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Shri R. Venkataramani, Counsel for Petitioners

Shri J. C. Madan, Counsel for Respondent

O R D E R (ORAL)
(BY HON'BLE MR. JUSTICE V. S. MALIMATH)

We are now informed that the special leave sought by the respondents has been declined by the Supreme Court on 3.9.1993. By our earlier order dated 28.5.1993, we directed payment of the pay and allowances to the petitioners for the period from 1.7.1992 to 1.1.1993 within a period of two weeks. We are informed that that order has been complied with. Now that the decision of the Tribunal has attained finality, the respondents are under an obligation to pay the pay and allowances from 1.1.1993 onwards and to comply with the other direction

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to make efforts to provide appropriate alternate employment to the petitioners. The counsel for the I.C.M.R., Shri A. K. Sikri, submitted on instructions from his clients though his clients are not a party to these proceedings, that they have received an order from the Government dated 17.9.1993 that the Government would make available the necessary funds to them and that they should make the payment to the petitioners and also make efforts to find alternate employment to the petitioners in their establishment wherever vacancies may be available, having regard to the qualifications and experience of the petitioners. This is a fair and reasonable attitude taken. In this background, we consider it appropriate to drop these proceedings with the direction that the pay and allowances due to the petitioners till 1.10.1993 shall be paid to them within a period of three weeks from this date. We record the assurance of both the sides of honest and earnest efforts being made to provide alternate employment to the petitioners in the light of the observations made by the Tribunal.

(S. R. / Adige)
Member (A)

(V. S. Malimath)
Chairman

as
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Allesoor
Suresh Kumar 10/93
Court Officer
Central Administrative Tribunal
1, Faridkot House
Gopinath Road
New Delhi-110001